GOVERNMENT OF INDIA

MINISTRY OF LAW

(Department of Legal Affairs)

NOTIFICATION

New Delhi, the 10th November, 1960

In exercise of the powers conferred by section 28 of the Representation of the People Act, 1950 (43 of 1950), and in supersession of the Representation of the People (Preparation of Electoral Rolls) Rules, 1956, the Central Government, after consulting the Election Commission, hereby makes the following rules, namely:—

THE REGISTRATION OF ELECTORS RULES, 1960

PART I

Preliminary

1. Short title and commencement.—(1) These Rules may be called the Registration of Electors Rules, 1960.
   (2) They shall come into force on the 1st day of January, 1961.

2. Definitions and interpretation.—(1) In these Rules, unless the context otherwise requires,—
   (a) "Act" means the Representation of the People Act, 1950 (43 of 1950);
   (b) "declared office" means an office declared by the President to be an office to which the provisions of sub-section (4) of section 20 apply;
   (bb) "Electronic Gazette" shall have the same meaning as assigned to it in clause (s) of sub-section (1) section 2 of the Information Technology Act, 2000 (21 of 2000);
   (c) "Form" means a Form appended to these Rules and in respect of any constituency, includes a translation thereof in the language or any of the languages in which the electoral roll for that constituency is prepared;
   (cc) "overseas elector" means a citizen of India referred to in section 20A and who is not less than eighteen years of age on the qualifying date;
   (d) "registration officer" means the electoral registration officer of a constituency and includes an assistant electoral registration officer thereof;
   (e) "roll" means the electoral roll for a constituency;
   (f) "section" means a section of the Act;
   (2) The General Clauses Act, 1897 (10 of 1897), shall apply for the interpretation of these Rules as it applies for the interpretation of an Act of Parliament.

PART II

Electoral rolls for Assembly Constituencies

3. Meaning of constituency.—In this Part "constituency" means an Assembly constituency.

4. Form and languages of roll.—The roll for each constituency shall be prepared in such form and in such language or languages as the Election Commission may direct.

5. Preparation of roll in parts.—(1) The roll shall be divided into convenient parts which shall be numbered consecutively.
   (2) The last part of the roll shall contain the names of every person having a service qualification and of his wife, if any, who are entitled to be included in that roll by virtue of a statement made under rule 7.
   (3) The names of any person holding a declared office and of his wife, if any, who are entitled to be included in the roll by virtue of a statement made under rule 7 shall be included in the part of the roll pertaining to the locality in which they would, according to that statement, have been ordinarily resident.
   (3A) The name of every overseas elector who is entitled to be included in the roll under section 20A, shall be included in the part of the roll pertaining to the locality in which his place of residence in India as mentioned in his passport is located.
   (4) The number of names included in any part of the roll shall not ordinarily exceed two thousand.

1. Published with the Ministry of Law Notifn. No. S.O. 2750, dated the 10th November, 1960, Gazette of India, Extraordinary, Part II, Section 3(ii), page 633.
2. Ins. by notifn. No. S. O. 244 (E), dated the 3rd February, 2011 (w.e.f. 10-2-2011).
4. Cl. (g) omitted, ibid.
6. Order of names.—(1) The names of electors in each part of the roll shall be arranged according to house number, unless the chief electoral officer, subject to any general or special instructions issued by the Election Commission, determines in respect of any part that the alphabetical order is more convenient or that the names shall be arranged partly in one way and partly in the other.

(2) The names of electors in each part of the roll shall be numbered, so far as practicable, consecutively with a separate series of numbers beginning with the number one.

7. Statement under section 20.—(1) Every person who holds a declared office or has a service qualification and desires to be registered in the roll for the constituency in which, but for holding such office or having such qualification, he would have been ordinarily resident, shall submit to the registration officer of the constituency, a statement in such one of the Forms 1, 2, 2A and 3 as may be appropriate.

(2) Every statement submitted under sub-rule (1) shall be verified in the manner specified in the Form.

(3) Every such statement shall cease to be valid when the person making it ceases to hold a declared office or, as the case may be, have a service qualification.

8. Information to be supplied by occupants of dwelling-houses.—The registration officer may, for the purpose of preparing the roll, send letters of request in Form 4 to the occupants of dwelling-houses in the constituency or any part thereof; and every person receiving any such letter shall furnish the information called for therein to the best of his ability.

9. Access to certain registers.—For the purpose of preparing any roll or deciding any claim or objection to a roll, any registration officer and any person employed by him shall have access to any register of births and deaths and to the admission register of any educational institution, and it shall be the duty of every person in charge of any such register to give to the said officer or person such information and such extracts from the said register as he may consider expedient and necessary.

10. Publication of roll in draft.—As soon as the roll for a constituency is ready, the registration officer shall publish it in draft by making a copy thereof available for inspection and displaying a notice in Form 5—

(a) at his office, if it is within the constituency, and

(b) at such place in the constituency as may be specified by him for the purpose, if his office is outside the constituency;

[Provided that where such draft contains names of overseas electors, the copies of such rolls shall also be published in the Electronic Gazette or in the official website of the Chief Electoral Officer of the concerned State.]
11. Further publicity to the roll and notice.—The registration officer shall also—

(a) make a copy of each separate part of the roll, together with a copy of the notice in Form 5 available for inspection at a specified place accessible to the public and in or near the area to which that part relates;

(b) give such further publicity to the notice in Form 5 as he may consider necessary; and

(c) supply free of cost two copies of each separate part of the roll to every political party [for which a symbol has been exclusively reserved in the State] by the Election Commission.

12. Period for lodging claims and objections.—Every claim for the inclusion of a name in the roll and every objection to an entry therein shall be lodged within a period of thirty days from the date of publication of the roll in draft under rule 10, or such shorter period of not less than fifteen days as may be fixed by the Election Commission in this behalf:

Provided that the Election Commission may, by notification in the Official Gazette, extend the period in respect of the constituency as a whole or in respect of any part thereof.

13. Form for claims and objections.—(1) Every claim shall be—

(a) in Form 6; and

(b) signed by the person desiring his name to be included in the roll.

(2) Every objection to the inclusion of a name in the roll shall be—

(a) in Form 7; and

(b) preferred only by a person whose name is already included in that roll.

(3) Every objection to a particular or particulars in an entry in the roll shall be—

(a) in Form 8; and

(b) preferred only by the person to whom that entry relates.

14. Manner of lodging claims and objections.—Every claim or objection shall—

(a) either be presented to the registration officer or to such other officer as may be designated by him in this behalf; or

(b) be sent by post to the registration officer.

15. Procedure of designated officers.—(1) Every officer designated under rule 14 shall—

(a) maintain in duplicate a list of claims in Form 9, a list of objections to the inclusion of names in Form 10 and a list of objections to particulars in Form 11; and

(b) keep exhibited one copy of each such list on a notice board in his office.

(2) Where a claim or objection is presented to him, he shall, after complying with the requirements of sub-rule (1), forward it with such remarks, if any, as he considers proper to the registration officer.
16. Procedure of registration officer.—The registration officer also shall—

(a) maintain in duplicate the three lists in Forms 9, 10 and 11, entering thereon the particulars of every claim or objection as and when it is received by him whether directly under rule 14 or on being forwarded under rule 15; and

(b) keep exhibited one copy of each such list on a notice board in his office:

[Provided that where any claim or objection relates to registration of a person as an overseas elector, a list of such claim or objection shall be exhibited on the notice board in his office and shall also be published in the Electronic Gazette or in the official website of the Chief Electoral Officer of the concerned State in such form as the Election Commission may direct.]

17. Rejection of certain claims and objections.—Any claim or objection which is not lodged within the period, or in the form and manner, herein specified, shall be rejected by the registration officer.

18. Acceptance of claims and objections without inquiry.—If the registration officer is satisfied as to the validity of any claim or objection, he may allow it without further inquiry after the expiry of one week from the date on which it is entered in the list exhibited by him under clause (b) of rule 16:

Provided that where before any such claim or objection has been allowed, a demand for inquiry has been made in writing to the registration officer by any person, it shall not be allowed without further inquiry.

19. Notice of hearing claims and objections.—(1) Where a claim or objection is not disposed of under rule 17 or rule 18, the registration officer shall—

(a) specify in the list exhibited by him under clause (b) of rule 16, the date, time and place of hearing of the claim or objection; and

(b) give notice of the hearing—

(i) in the case of a claim to the claimant in Form 12;

(ii) in the case of an objection to the inclusion of a name, to the objector in Form 13 and to the person objected to in Form 14; and

(iii) in the case of an objection to a particular or particulars in an entry, to the objector in Form 15.

(2) A notice under this rule may be given either personally or by registered post or by affixing it to the person's residence or last known residence within the constituency.

20. Inquiry into claims and objections.—(1) The registration officer shall hold a summary inquiry into every claim or objection in respect of which notice has been given under rule 19 and shall record his decision thereon.

(2) At the hearing, the claimant or, as the case may be, the objector and the person objected to and any other person who, in the opinion of the registration officer, is likely to be of assistance to him, shall be entitled to appear and be heard.

(3) The registration officer may in his discretion—

(a) require any claimant, objector or person objected to, to appear in person before him;

(b) require that the evidence tendered by any person shall be given on oath and administer an oath for the purpose.

21. Inclusion of names inadvertently omitted.—[(1)] If it appears to the registration officer that owing to inadvertence or error during preparation, the names of any electors have been left out of the roll and that remedial

1. Ins. by Notifn. No. S. O. 244(E), dated 3rd February, 2011 (w.e.f. 10-2-2011).
4. Certain words omitted, ibid.
action should be taken under this rule, the registration officer shall—

(a) prepare a list of the names and other details of such electors;

(b) exhibit on the notice board of his office a copy of the list together with a notice as to the time and place at which the inclusion of these names in the roll will be considered, and also publish the list and the notice in such other manner as he may think fit; and

(c) after considering any verbal or written objections that may be preferred, decide whether all or any of the names should be included in the roll.

1{(2) If any statements under rule 7 are received after the publication of the roll in draft under rule 10, the registration officer shall direct the inclusion of the names of the electors covered by the statements in the appropriate parts of the roll.}

21A. Deletion of names.—If it appears to the registration officer at any time before the final publication of the roll that owing to inadvertence or error or otherwise, the names of dead persons or of persons who have ceased to be, or are not, ordinarily residents in the constituency or of persons who are otherwise not entitled to be registered in that roll, have been included in the roll and that remedial action should be taken under this rule, the registration officer shall—

(a) prepare a list of the names and other details of such electors;

(b) exhibit on the notice board of his office a copy of the list together with a notice as to the time and place at which the question of deletion of these names from the roll will be considered, and also publish the list and the notice in such other manner as he may think fit; and

(c) after considering any verbal or written objections that may be preferred, decide whether all or any of the names should be deleted from the roll:

Provided that before taking any action under this rule in respect of any person on the ground that he has ceased to be, or is not, ordinarily resident in the constituency, or is otherwise not entitled to be registered in that roll, the registration officer shall make every endeavour to give him a reasonable opportunity to show cause why the action proposed should not be taken in relation to him.]

22. Final publication of roll.—(1) The registration officer shall thereafter—

(a) prepare a list of amendments to carry out his decisions under rules 18, 20, 21 and 21A and to correct any clerical or printing errors or other inaccuracies subsequently discovered in the roll;

(b) publish the roll, together with the list of amendments, by making a complete copy thereof available for inspection and displaying a notice in Form 16 at his office [Provided that where the roll contains the name of any overseas elector the same shall also be published in the Electronic Gazette [or in the official website of the Chief Electoral Officer of the concerned State]] [and]

[(c) subject to such general or special directions as may be given by the Election Commission supply, free of cost, two copies of the roll, as finally published, with the list of amendments, if any, to every political party for which a symbol has been exclusively reserved by the Election Commission.]

(2) On such publication, the roll together with the list of amendments shall be the electoral roll of the constituency.
1[(3) Where the roll (hereafter in this sub-rule referred to as the basic roll), together with the list of amendments, becomes the electoral roll for a constituency under sub-rule (2), the registration officer may, for the convenience of all concerned, integrate, subject to any general or special directions issued by the Election Commission in this behalf, the list into the basic roll by incorporating inclusion of names, amendment, transposition or deletion of entries in the relevant parts of the basic roll itself] in the relevant parts of the basic roll itself, so, however, that no change shall be made in the process of such integration in the name of any elector or in any particulars relating to any elector as given in the list of amendments.]

23. Appeals from orders deciding claims and objections.—(1) An appeal shall lie from any decision of the registration officer under rule 20, 3[rule 21 or rule 21A] to such officer of Government as the Election Commission may designate in this behalf (hereinafter referred to as the appellate officer):

Provided that an appeal shall not lie where the person desiring to appeal has not availed himself of his right to be heard by, or to make representations to, the registration officer on the matter which is the subject of appeal.

(2) Every appeal under sub-rule (1) shall be—

(a) in the form of a memorandum signed by the appellant, and

(b) presented to the appellate officer within a period of fifteen days from the date of announcement of the decision or sent to that officer by registered post so as to reach him within that period.

(3) The presentation of an appeal under this rule shall not have the effect of staying or postponing any action to be taken by the registration officer under rule 22.

(4) Every decision of the appellate officer shall be final, but in so far as it reverses or modifies a decision of the registration officer, shall take effect only from the date of the decision in appeal.

(5) The registration officer shall cause such amendments to be made in the roll as may be necessary to give effect to the decisions of the appellate officer under this rule.

24. Special provision for preparation of rolls on redelimitation of constituencies.—(1) If any constituency is delimited a new in accordance with law and it is necessary urgently to prepare the roll for such constituency, the Election Commission may direct that it shall be prepared—

(a) by putting together the rolls of such of the existing constituencies or parts thereof as are comprised within the new constituency; and

(b) by making appropriate alterations in the arrangement, serial numbering and headings of the rolls so compiled.

(2) The roll so prepared shall be published in the manner specified in rule 22 and shall, on such publication, be the electoral roll for the new constituency.

24A. Special provision for preparation of rolls of pre-delimited constituencies.—(1) Notwithstanding anything contained in rule 24, if the electoral roll of any constituency prior to the last delimitation is required to be prepared urgently, the Election Commission may direct that it shall be prepared—

(a) by putting together the rolls of the new delimited constituencies or relevant parts thereof corresponding to the areas as were comprised within the pre-delimited constituency; and

(b) by making appropriate alterations in the arrangement, serial numbering, headings, etc., of the roll so prepared.

(2) The roll so prepared shall be published in the manner specified in rule 22, and shall, on such publication, be the roll for pre-delimited constituency concerned.]

25. **(Revision of rolls).**—(1) The roll for every constituency shall be revised under sub-section (2) of section 21 either intensively or summarily or partly intensively and partly summarily, as the Election Commission may direct.

(2) Where the roll or any part thereof is to be revised intensively in any year, it shall be prepared afresh and rules 4 to 23 shall apply in relation to such revision as they apply in relation to the first preparation of a roll.

(3) When the roll or any part thereof is to be revised summarily in any year, the registration officer shall cause to be prepared a list of amendments to the relevant parts of the roll on the basis of such information as may be readily available and publish the roll together with the list of amendments in draft; and the provisions of rules 8A to 23 shall apply in relation to such revision as they apply in relation to the first preparation of a roll.

(4) Where at any time between the publication in draft of the revised roll under sub-rule (2) or of the roll and list of amendments under sub-rule (3) and the final publication of the same under rule 22, any names have been directed to be included in the roll for the time being in force under section 23, the registration officer shall cause the names to be included also in the revised roll unless there is, in his opinion, any valid objection to such inclusion.

26. **(Correction of entries and inclusion of names in electoral rolls).**—(1) Every application under section 22 or sub-section (1) of section 23 shall be made in duplicate in such one of the Forms 5, 6, 6A, 7, 8, 8A and 8B as may be appropriate:

(2) Provided that the statements in Forms 2, 2A and 3, from persons having service qualifications, received after the final publication of the electoral roll shall be deemed to be the applications under sections 22 and 23.

(3) Every such application as is referred to in sub-rule (1) shall be presented to the registration officer in such manner as the Election Commission may direct.

(4) The registration officer shall, immediately on receipt of such application, direct that one copy thereof be posted in some conspicuous place in his office together with a notice inviting objections to such application within a period of seven days from the date of such posting.

The registration officer shall, as soon as may be after the expiry of the period specified in sub-rule (3), consider the application and objections thereto, if any, received by him and shall, if satisfied, direct the inclusion, deletion, correction or transposition of entries in the roll, as may be necessary:

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1. Subs. by Notifn. No. S.O. 814(E), dated the 3rd September, 1987, for the marginal heading "Annual revision of rolls".
2. Subs. by Notifn. No. S. O. 244 (E), for "9", dated the 3rd February, 2011 (w.e.f. 10-2-2011)
3. Subs. by Notifn. No. S.O. 2315, dated the 21st September, 1961, for the marginal heading "Inclusion of names in electoral rolls".
7. Certain words and sub-rules (2) and (2A) omitted by Notifn. No. S.O. 537(E), dated the 22nd July, 1992.
Registration of Electors Rules, 1960
(Statutory Rules and Order)

Provided that when an application is rejected by the registration officer, he shall record in writing a brief statement of his reasons for such rejections.

27. **Appeals from under rule 26.**—Every appeal under section 24 shall be—

   (a) in the form of a memorandum signed by the appellant;
   
   (b) accompanied by a copy of the order appealed from and a fee of five rupees to be—
   
   (i) paid by means of non-judicial stamps; or
   
   (ii) deposited in a Government treasury or the Reserve Bank of India in favour of the chief electoral officer; or
   
   (iii) paid in such other manner as may be directed by the Election Commission; and]

[(c) presented to the chief electoral officer within a period of fifteen days from the date of the order appealed from or sent by registered post so as to reach him within that period:]

[Provided that the chief electoral officer may condone the delay in the presentation of the appeal to him, if he is satisfied that the appellant had sufficient cause for not presenting it within the time prescribed.]

[(1A) Where the fee is deposited under clause (b) (ii) of sub-rule (1), the appellant shall enclose with the memorandum of appeal a Government treasury receipt in proof of the fee having been deposited.]

[(2) For the purposes of sub-rule (1), an appeal shall be deemed to have been presented to the chief electoral officer, when the memorandum of appeal is delivered by, or on behalf of, the appellant to the chief electoral officer himself or to any other officer appointed by him in this behalf.]

28. **Identity cards for electors in notified constituencies**—The Election Commission may, with a view to preventing impersonation of electors and facilitating their identification at the time of poll, by notification in the Official Gazette of the State, direct that the provisions of this rule shall apply to any such constituency or part thereof as may be specified in the notification.

(2) The registration officer for such notified constituency shall, as soon as may be, after the issue of the notification under sub-rule (1), arrange for the issue to every elector of an identity card prepared in accordance with the provisions of this rule.
(3) The identity card shall—

(a) be prepared in duplicate;

(b) contain the name, age, residence and such other particulars of the elector as may be specified by the Election Commission;

(c) have affixed to it a photograph of the elector which shall be taken at the expense of the Government; and

(d) bear the facsimile signature of the registration officer:

Provided that if the elector refuses or evades to have his photograph taken, or cannot be found at his residence by the official photographer in spite of repeated attempts, no such identity card shall be prepared for the elector and a note of such refusal or evasion or that the elector could not be found at his residence in spite of repeated attempts shall be made in the copy of the roll maintained by the registration officer.

(4) One copy of the identity card prepared under sub-rule (3) shall be retained by the registration officer and the other copy shall be delivered to the elector to be kept by him for production at the time of poll.

1[PART III

Electoral rolls for Parliamentary constituencies in the Union territory of Delhi

29. Rolls for the Parliamentary constituencies in the Union territory of Delhi.— The provisions of Part II shall apply in relation to parliamentary constituencies in the Union territory of Delhi as they apply in relation to assembly constituencies.]

PART IV

Electoral rolls for Council constituencies

30. Rolls for local authorities’ constituencies.—(1) The roll for every local authorities’ constituency shall be prepared and maintained in such form, manner and language or languages as the Election Commission may direct.

(2) The provisions of 2[rule 26 except sub-rules (3) and (4) thereof and rule 27] shall apply in relation to local authorities’ constituencies as they apply in relation to assembly constituencies:

Provided that an application for the inclusion of a name shall be made in Form 17:

3[Provided further that where an application referred to in sub-rule (1) of rule 26 is received by the electoral registration officer, he shall refer such application to the chief executive officer, of the local authority concerned and on receipt of information in relation thereto from the chief executive officer, the electoral registration officer shall act in accordance with clause (d) of sub-section (2) of section 27.]

31. Rolls for graduates’ and teachers’ constituencies.—(1) The roll for every graduates’ or teachers’ constituency shall be prepared in such form, manner and language, or languages as the Election Commission may direct.

(2) The roll shall be divided into convenient parts which shall be numbered consecutively.

1. Subs. by Notifn. No. S.O. 2577, dated the 6th September, 1963, for Part III.
2. Subs. by Notifn. No. S.O. 3661, dated the 12th October, 1964, for “rules 26 and 27”.
(3) For the purpose of preparing the roll the registration officers shall, on or before the 1st October, issue a public notice calling upon every person entitled to be registered in that roll to send to, or deliver at his office before the 7th day of November next following an application in Form 18 or Form 19, as the case may be, for inclusion of his name:

2[Provided that for the purpose of preparing the roll for the first time for the Legislative Council of the State of Madhya Pradesh, the references to the 1st October and the 7th day of November shall be construed as references to the 31st December, 1966 and the 7th day of February, 1967, respectively.]

(4) The said notice shall be published in two newspapers having circulation in the constituency and republished in them once on or about the 15th October and again on or about the 25th October:

2[Provided that in relation to the preparation of the roll for the first time for the Legislative Council of the State of Madhya Pradesh, the references to the 15th October and the 25th October shall be construed as references to the 15th January and 25th January, 1967, respectively.]

3[(4A) The provisions of sub-rule (3) and sub-rule (4) shall apply in relation to revision of the roll for every graduates’ or teachers’ constituency under sub-section (2) (a) (ii) of section 21 of the Act as they apply in relation to the preparation of such roll subject to the modification that references to the 1st October and the 7th day of November in sub-rule (3) and references to the 15th October and 25th October in sub-rule (4) shall be construed respectively as references to such dates, as may be specified by the Election Commission in relation to each such revision.]

(5) The provisions of rules 10 to 27 except clause (c) of sub-rule (1) and clause (e) of sub-rule (2) of rule 13 shall apply in relation to graduates’ and teachers’ constituencies as they apply in relation to assembly constituencies:

Provided that a claim or an application for the inclusion of a name shall be made in Form 18 or Form 19 as may be appropriate.

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PART V

Preservation and disposal of Electoral Rolls

32. Custody and preservation of rolls and connected papers.—(1) After the roll for a constituency has been finally published, the following papers shall be kept in the office of the registration officer or at such other place as the chief electoral officer may by order specify until the expiration of one year after the completion of the next intensive revision of that roll:—

(a) one complete copy of the roll;

(b) statements submitted to the chief electoral officer under rule 7;

(c) statements submitted to the registration officer under rule 8;

(d) register of enumeration forms;

(e) applications in regard to the preparation of the roll;

(f) manuscript parts prepared by enumerating agencies and used for compiling the roll;

(g) papers relating to claims and objections;

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(h) papers relating to appeals under rule 23; and

(i) applications under sections 22 and 23.

(2) One complete copy of the roll for each constituency duly authenticated by the registration officer shall also be kept in such place as the chief electoral officer may specify [as permanent board].

33. Inspection of electoral rolls and connected papers.—Every person shall have the right to inspect the election papers referred to in rule 32 and to get attested copies thereof on payment of such fee as may be fixed by the chief electoral officer.

34. Disposal of electoral rolls and connected papers.—(1) The papers referred to in rule 32 shall, on the expiry of the period specified therein, and subject to such general or special directions, if any, as may be given by the Election Commission in this behalf, be disposed of in such manner as the chief electoral officer may direct.

(2) Copies of the electoral roll for any constituency in excess of the number required for deposit under rule 32 and for any other public purpose shall be disposed of at such time and in such manner as the Election Commission may direct and until such disposal shall be made available for sale to the public.

PART VI
Miscellaneous

35. Use of old Forms.—If, at any time, during a period of six months from the date on which any amendment to a form for making any claim, objection or other application to the registration officer under these rules takes effect, a person makes, such claim, objection or, as the case may be, other application in the Form as it stood before such amendment, the registration officer shall deal with such claim, objection or other application and he may, for this purpose, require such person, by notice in writing, to furnish such additional information (being the information which would have been furnished if the amended Forms had been used) within such reasonable time as may be specified in the notice.]

FORM 1

(See rule 7)

Statement as to place of Ordinary Residence by a Person holding a Declared Office

Full name …………………………………………………………………………………………………………………

1[Father's/Mother's/Husband's name] ..........................................................……………………………………

Age.........................................years.

Office held ..................................………………………………………………………………………………………

I hereby declare that I am a citizen of India and that but for my holding the above-mentioned office, I would have been ordinarily resident at (full postal address)…………………………………….

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...........................................................................................................................

I further declare that my wife (name) ……………..……………...aged..……………...years, ordinarily resides with me.

2[and is a citizen of India].

This cancels any previous statement as to place of ordinary residence made by me.

Place...............

Date................................................ Signature..............

1. Subs. by Notifn. No. S. O. 303(E), dated the 8th May, 1993, for certain words.
Statement as to place of Ordinary Residence by a member of the Armed Forces

I hereby declare that I am a citizen of India and that but for my service in the Armed Forces I would have been ordinarily resident at—

House No........................................................................................................................................

Street/Mohalla...................................................................................................................................

Locality...................................................................................................................................................

Town/Village..........................................................................................................................................n

Post Office...........................................................................................................................................

Police Station.........................................................................................................................................

Tehsil/Taluka..........................................................................................................................................n

District..................................................................................................................................................

State.......................................................................................................................................................

My full name..........................................................................................................................................n

Service No.............................................................................................................................................

Rank........................................................................................................................................................

Service/Corps/Regiment..........................................................................................................................

Name and address of record office........................................................................................................

Age last birthday....................................................................................................................................

* I further declare that my wife.............................................................................................................
ordinarily resides with me and is a citizen of India.

This cancels any previous statement as to ordinary place of residence made by me.

Date................................................20 . .................................................................

(Signature)

Record Office

Folio No........................................ (Signature)............................................................

Place........................................ (Designation)..............................................................

Date................................................ Officer-in-charge, Records.

(For use in the Election Office)

Statement received on the .....199 .

Registered in the electoral roll for the Assembly Constituency (No...). Service voters' part, at S. No..........................................................

Date..............20 . 2[Electoral Registration Officer].]

*Delete if not applicable.

1. Subs. by Notfn. No. S. O. 3667, dated the 12th October, 1964, for Form 2.
2. Subs. by Notfn. No. S.O. 3874, dated the 15th December, 1966, for "Chief Electoral Officer".
Registration of Electors Rules, 1960
(Statutory Rules and Order)
[FORM 2A
(See rule 7)

Statement as to place of Ordinary Residence by a member of an armed police force of a State, who is serving outside that State

I hereby declare that I am a citizen of India and that but for my service outside the State in the Armed Force mentioned below, I would have been ordinarily resident at:—

House No.................................................................

Street/Mohalla..............................................................

Locality...........................................................................

Town/Village....................................................................

Post Office...........................................................................

Police Station........................................................................

Tehsil/Taluka........................................................................

District.............................................................................

State..................................................................................

My full name................................................................. Rank ..........................................................

Buckle No.................................................................

Name of armed police force..................................................

Name and address of the officer of the Commandant..........................

Age last birthday..................................................................years.

*I further declare that my wife...........................................age........................................years, ordinary reside with me and is a citizen of India.

This cancels any previous statement as to ordinary place of residence made by me.

Date..............................................................20

(Signature)

*Delete if not applicable.

Commandant’s Office

Folio No.........................

Place.................................

Date.................................

Verified and found correct

(Signature)..........................

(Designation).........................

Commandant.

(For use in the Election Office)

Statement received on the .........20.

Registered in the electoral roll for the Assembly Constituency (No...). Service voters' part, at S. No...............20.

[Electoral Registration Officer].

2. Subs. by Notifn. No. S.O. 3874, dated the 15th December, 1966, for "Chief Electoral Officer".
FORM 3
(See rule 7)

Statement as to place of Ordinary Residence by a person employed under the Government of India in a post outside India

Full name………………………………………………………………………………………………………………………………………………

1[Father's/Mother's/Husband's name]…………………………………………………………………………………………………………

Age....................................years.

Description of post

held outside India………………………………………………………………………………………………………………………………

I hereby declare that I am a citizen of India and that but for my being employed under the Government of India in the above-mentioned post, I would have been ordinarily resident at (full postal address)

I further declare that my wife (name) ......................aged................years, ordinarily resides with me 2[and is a citizen of India].

This cancels any previous statement as to place of ordinary residence made by me.

Place...................... Signature……………....

Date...................... Verified

Signature.....................

Designation of the
Head of Office………..

Place......................

Date......................

(For use in the Election Office)

Statement received on the......................1999.

Registered in the electoral roll for the…………………………Assembly Constituency
(No.…………………). Service voters' part, at S.No…………………

Date.......... 3[Electoral Registration Officer].

1. Subs. by Notifn. No. S.O. 303(E), dated the 8th May, 1993, for certain words.
3. Subs. by Notifn. No. S.O. 3874, dated the 15th December, 1966, for "Chief Electoral Officer".
Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 4
(See rule 8)
Letter of request

Place……………………
Date……………………

To

The occupant of…………………………………………………………………………………………..

Sir/Madam,

The preparation of the electoral roll for the Assembly Constituency in which you are residing has been taken in hand. It will greatly facilitate my work if you will kindly complete the statement below after reading the attached instructions and hand it over to my assistant who will call for it.

Electoral Registration Officer of the...............
……………………………………………….
Assembly Constituency.

STATEMENT
Names and particulars of adult citizens ordinarily residing in the above premises

<table>
<thead>
<tr>
<th>Name of citizen</th>
<th>Particulars as to</th>
<th>[Father or Mother or Husband]</th>
<th>[Age on 1st January/April, 19…]</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>3.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>4.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>5.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>6.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>7.</td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>etc.</td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

Signature……………….....
Date……………………

INSTRUCTIONS

1. Enter the names of all persons who have completed [1]8 years of age on or before the 1st of January/April] of this year and who are ordinarily residing in the premises.
2. Only the names of those who are citizens of India should be entered.
3. Enter against Serial No. 1 in the first column, the name of the head or other senior member of the family, provided he or she has the qualifications mentioned in paragraphs 1 and 2 above.
4. "Ordinarily residing" does not mean that the person should be actually in the house when you are filling in the form. The persons who normally live in the house should be included even though they may be temporarily absent, e.g., on a journey or on business or in hospital. On the other hand, a guest or visitor, who normally lives elsewhere, but happens to be in the house at the time should not be included.
5. All ordinary residents of the house should be included, whether they are members of the family or not. But do not enter the name of any person who is a member of the Armed Forces of India or is employed under the Government of India in a post outside India or the name of such person's wife if she ordinarily resides with him.
6. In the case of every male citizen, enter in the second column the name of his father preceded by the words "son of".
7. In the case of every female citizen, enter in the second column—
   (i) the name of the husband preceded by the words "wife of", if she be married;
   (ii) the name of the late husband preceded by the words "widow of", if she be a widow; and
   (iii) the name of the [Father or Mother] preceded by the words "daughter of", if she be unmarried.
8. In the third column, enter the age of the citizen as accurately as possible, giving only the number of complete years and ignoring the months.

[Note: For preparation/revision of rolls in 1989, omit "January" and retain "April". For preparation/revision of rolls in any other year, omit "April" and retain "January"].

1. Subs. by Notifn. No. S.O. 303(E), dated the 8th May, 1993, for certain words.
3. Ins., ibid.
Notice of publication of electoral roll in draft

To

The Electors of the………………………………………………………………………constituency.

Notice is hereby given that the electoral roll has been prepared in accordance with the Registration of Electors Rules, 1960, and a copy thereof is available for inspection at my office, and at.....................during office hours.

The qualifying date for the preparation of the electoral roll is……………………………………

If, with reference to the above said qualifying date, there be any claim for the inclusion of a name in the roll or any objection to the inclusion of name or any objection to particulars in any entry, it should be lodged on or before the.....................19.........................., in Form 6, 7 or 8 as may be appropriate.

Every such claim or objection should either be presented in my office or to................. or sent by post to the address given below so as to reach me not later than the aforesaid date.

................................................
Electoral Registration Officer,

(Address)..............................

Date.........................
Registration of Electors Rules, 1960  
(Statutory Rules and Order)  

[FORM 6  
[See rules 13(1) and 26]  

Application for inclusion of name in electoral roll  

To  

The Electoral Registration Officer,  
-------------------------------Assembly/Parliamentary Constituency.  

Sir,  

I request that my name be included in the electoral roll for the above Constituency. Particulars in support of my claim for inclusion in the electoral roll are given below:  

<table>
<thead>
<tr>
<th>I. Applicant’s details</th>
<th>Name</th>
<th>Surname (if any)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Age as on 1st January</td>
<td>Years:</td>
<td>Months:</td>
</tr>
<tr>
<td>Date of birth, if known:</td>
<td>Day:</td>
<td>Month:</td>
</tr>
<tr>
<td>Place of birth:</td>
<td>Village/Town:</td>
<td></td>
</tr>
<tr>
<td></td>
<td>District:</td>
<td>State:</td>
</tr>
<tr>
<td>*Father’s Name</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Mother’s Name</td>
<td></td>
<td></td>
</tr>
<tr>
<td>Husband’s Name</td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

II. Particulars of place of ordinary residence (Full address):  

<table>
<thead>
<tr>
<th>House / Door number:</th>
<th>Street/Area/Locality/Mohalla/ Road:</th>
</tr>
</thead>
<tbody>
<tr>
<td>Town / Village:</td>
<td>Post Office:</td>
</tr>
<tr>
<td>Tehsil/Taluka/Mandal/Thana:</td>
<td>District:</td>
</tr>
</tbody>
</table>

^ In case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir.  
# Please give the year, i.e., 2003, 2004, etc.  
* Strike out the inappropriate alternative.

Receipt for application  

Received the application in Form 6 of **Shri/Shrimati/Kumari  

**Address……………………………………………………………………………………………………………………  

Date…………………  

Signature of the officer receiving the application on behalf of the Electoral Registration Officer (Address)………………………………  

**To be filled in by the applicant.  

1. Subs. by Notifn. No. S.O. 934(E), dated the 18th August, 2003, for Forms 6, 7, 8 and 8A.
III. Details of members(s) of applicant’s family already included in the current electoral roll of the Constituency:

<table>
<thead>
<tr>
<th>Name</th>
<th>Relationship with applicant</th>
<th>Part number of the roll of the constituency</th>
<th>Serial number in that Part</th>
<th>Elector’s photo identity card (if issued) number</th>
</tr>
</thead>
<tbody>
<tr>
<td>1.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
<tr>
<td>2.</td>
<td></td>
<td></td>
<td></td>
<td></td>
</tr>
</tbody>
</table>

IV. Declaration:
I hereby declare that to the best of my knowledge and belief—
(i) I am a citizen of India; (ii) I am ordinarily resident at the address given in para II above since……..(date, month, year); (iii) I have not applied for the inclusion of my name in the electoral roll for any other constituency; (iv) my name has not already been included in the electoral roll for this or any other assembly constituency;

or

* my name may have been included in the electoral roll for ……………………………constituency in ……………………………State in which I was ordinarily resident earlier at the address mentioned below and, if so, I request that the same may be deleted from that electoral roll.

Full address (Earlier place of ordinary residence):

[Electors photo identity card (if issued) number;……….., date of issue………..]

Place:
Date:

Signature or thumb impression of the applicant

*Strike out the inappropriate alternative.

Details of action taken
(To be filled by Electoral Registration Officer of the constituency)

The application of Shri/Smt./Km………………………………….for inclusion of name in the electoral roll in Form 6 has been accepted*/rejected*.

Detailed reasons for *acceptance [under or in pursuance of rule 18*/20*/26(4) *] or rejection [under or in pursuance of rule 17*/20*/26(4) *] :

Place: Signature of Electoral (Seal of the Electoral Registration Officer)
Date: Registration Officer Registration Officer

*Strike out the inappropriate alternative.

† During continuous updating after final publication of electoral roll.
Application for inclusion of name in electoral roll by an overseas elector

To

The Electoral Registration Officer,
…………………………Assembly/Parliamentary
Constituency.
District …………………………….
State in India………………………….

Sir,

I request that my name be included in the electoral roll for the Constituency in which my place of residence, as per the particulars furnished below in item 1(h), is located.

PART –A

Particulars in support of my claim for inclusion in the electoral roll are given below:

(a) Name …………………
(b) Middle Name …………
(c) Surname …………………
(d) Date of Birth : ………………… Day…………. Month……………. Year
(e) Sex (Male/Female)………………..
(f) Place of Birth –
   (i) Village/Town ………………..
   (ii) District ……………………..
   (iii) State ……………………..
(g) Father’s/Mother’s/Husband’s detail
   (i) Name …………………
   (ii) Middle Name …………….
   (iii) Surname …………………
(h) Place of Ordinary Residence in India (Full Address as given in the Passport)
   (i) House/Door number ……………
   (ii) Street/Area/Locality/Mohalla/Road……………………
   (iii) Town/Village……………………
   (iv) Post Office …………………
   (v) Pin Code …………………
   (vi) Tahsil/Taluka/Mandal/Thana ……………….
   (vii) District ………………………………
(i) Passport Details—
   (i) Passport Number ………………………
   (ii) Place of Issue of current Indian Passport …………………
   (iii) Date of Issue of current Indian Passport …………………
   (iv) Date of expiry of current Indian Passport …………………

1. Ins. by Notifn. No. S. O. 244 (E), dated the 3rd February, 2011 (w.e.f. 10-2-2011).
Registration of Electors Rules, 1960
(Statutory Rules and Order)

{Copies of the relevant pages of the passport containing the particulars mentioned at items (a) to
(i) above to be enclosed [duly self attested] if sent by post and produced with the original passport if
presented in person before the registration officer}

(j) Details of Visa of the Country of current residence –
   (i) Visa Number …………………
   (ii) Type of Visa (Single Entry/Multiple Entry/
   Tourist/Work Visa, etc.)……………………………
   (iii) Date of issue of
   Visa …………………………………
   (iv) Place of issue of
   Visa …………………………………
   (v) Date of expiry of
   Visa …………………………………
   (vi) Name of the Issuing Authority …………………

{Copies of the relevant pages of the passport containing the current valid visa endorsement
mentioned above to be enclosed [duly self attested] if sent by post and produced with the original
passport if presented in person before the registration officer}

2. Description of Absence from Place of Ordinary Residence in India –
   (a) Reason of being absent from the place of ordinary residence in India – (i) employment/
       (ii) education/ (iii) other (Give Description)
       ………………………………………
   (b) Date from which absenting from ordinary residence in India …………. (DD/MM/YYYY)

3. Full residential address in the country outside India where currently
   Residing …………………………..

4. Full official address in the country outside India currently residing (address of the place of
   employment or the education institution where studying) …………………………………
   ……………………………………………
   ……………………………………………

5. Declaration – I hereby declare that to the best of knowledge and belief –
   (a) All information given in this application is true.
   (b) I am a citizen of India by birth/domicile/ naturalisation.
   (c) I have not acquired citizenship of any other country.
   (d) But for being absent from the place of my ordinary residence in India owing to the
       reason given in 2(a) above, I would have been ordinarily resident at the address given
       in my Indian Passport, which has been reproduced at 1[1(h)] above.
   (e) I undertake to immediately inform the Electoral Registration Officer through the Indian
       Mission in the Country of my current residence if I renounce my Indian Citizenship or
       if I acquire the citizenship of any other country.
   (f) I undertake to immediately inform the Electoral Registration Officer through the Indian
       Mission in the country of my current residence of any change in my residential address
       in the country of my current residence for the records of the Electoral Registration Officer. I
       understand that any notice sent to me at the address, which is my residential address in
       the country of my current residence according to the records of the Electoral
       Registration Officer, shall be considered as due service of notice to me under the
       Representation of the People Act, 1950 and the rules made thereunder, and that it is my
       responsibility to keep the Electoral Registration Officer informed of my latest
       residential address in the country of my current residence.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

(g) If I return to India and become ordinarily resident in India, I shall immediately inform the Electoral Registration Officer of the concerned Assembly/Parliamentary Constituency.

(h) I have not applied for inclusion of my name in the electoral roll of any other constituency.

(i) My name has not already been included in this or any other constituency.

Or

My name may have been included in the electoral roll of ............... Constituency in ......................... State in which I was ordinarily resident earlier at the address mentioned below and, if so, I request that the same may be deleted from that electoral roll, or transposed, as may be appropriate.

Full address (Earlier place of ordinary residence) ..................................................

Elector photo Identity Card (if issued number) .................................................................
date of issue ...........................................

(j) I have not been issued and EPIC in India/have been issued and EPIC which is enclosed with this application for cancellation.

Signature ..................
Place ..........................
Date ..................

PART – B
(For use in the office of Electoral Registration Officer)

Application received on ........................................... (DD/MM/YYYY)
The application in Form 6A of Shri/Shrimati/Kumari......................................................... has been:–

(a) Accepted and the name has been registered in the electoral roll of .........................
................... (constituency) at S. No.......... Part No. .................

(b) Rejected for the reason .................................................................

Date : ..................

[Electoral Registration Officer].

GUIDELINES FOR FILLING UP THE APPLICATION FORM – 6A

General Instructions

Who can file Form -6A

1. Every citizen of India staying in a foreign country, who has not acquired citizenship of a foreign country, and has completed 18 years of age as on 1st January of the year, can make an application in Form 6A for being registered in the roll for the constituency pertaining to the locality in which his place of residence in India as mentioned in the passport is located. The application in Form 6A can be presented to the registration officer concerned.

2. The applicant should have completed eighteen years of age as on 1st January of the year. For example, if the application is for inclusion of name in the electoral roll with reference to 01-01-2011 as the qualifying date, the applicant should have completed 18 years of age as on 01-01-2011.

Where to submit the application in Form-6A

3. The application should be submitted directly to the Electoral Registration Officer (ERO) of the constituency within which the place of ordinary residence of the applicant as given in the valid passport falls. The Application in Form 6A can be presented in person to the ERO or sent by post addressed to the ERO concerned.

   [The particulars and postal address of the EROs of all the constituencies of India can be seen on the website of Election Commission of India (http://eci.nic.in) ]

Documents to be attached

4. Paste one recent passport size coloured photograph with a light background (preferably white) showing the full face of the applicant.
Registration of Electors Rules, 1960
(Statutory Rules and Order)

5. Fill in all the columns in Form-6A. Write your name and other particulars as given in the valid Indian Passport.

6. If application is sent by post, it should be accompanied by photocopy of the relevant pages of the passport containing the photograph and all other particulars of the applicant and the page containing the valid visa endorsement. These photocopies should be [duly self attested]. Application without the attested photo-copies of these documents will be liable to be summarily rejected.

7. If the application is submitted in person before the ERO, the application should be accompanied by a photocopy of the relevant pages of the passport as mentioned above. The original passport should also be produced along with the application for verification by the registration officer. The passport will be returned immediately after verification.

Voting

8. It may be noted that after your enrolment, you will be able to cast vote in election in the constituency, if you are physically present in the polling station along with your original passport on the day of poll.

### Application for objecting inclusion or seeking deletion of name in electoral roll

To
The Electoral Registration Officer,
-----------------------------------Assembly/# Parliamentary Constituency.

Sir,

- I object to the proposed inclusion of the name of the undermentioned person in the electoral roll for the above constituency. Particulars in support of my objection are given below:

- I submit that the entry relating to *myself/*the person named below is required to be deleted for the reasons stated hereunder:

#### I. Details of person inclusion of whose name is objected

<table>
<thead>
<tr>
<th>Name</th>
<th>Surname (if any)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Part number of electoral roll in which his/her name is included:</td>
<td>His/her serial number in that part:</td>
</tr>
</tbody>
</table>

#### II. Details of objector

<table>
<thead>
<tr>
<th>Name</th>
<th>Surname (if any)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Part number of electoral roll in which objector’s name is included:</td>
<td>His/her serial number in that part:</td>
</tr>
</tbody>
</table>

#### III. Particulars of place of ordinary residence of objector/person seeking deletion. (Full address):

<table>
<thead>
<tr>
<th>Name</th>
<th>Surname (if any)</th>
</tr>
</thead>
<tbody>
<tr>
<td>House / Door number:</td>
<td></td>
</tr>
<tr>
<td>Street/Area/Locality/Mohalla/Road:</td>
<td></td>
</tr>
<tr>
<td>Town / Village:</td>
<td></td>
</tr>
<tr>
<td>Post Office:</td>
<td>Pin Code:</td>
</tr>
<tr>
<td>Tehsil/Taluka/Mandal/Thana:</td>
<td></td>
</tr>
<tr>
<td>District:</td>
<td></td>
</tr>
</tbody>
</table>

*Strike out the inappropriate alternative.

---

1. in case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir.

2. First alternative will be relevant during preparation/revision of electoral roll. Second alternative will be relevant during continuous updating after final publication of electoral roll. Strike out the inappropriate alternative.

* Strike out the inappropriate alternative.

# Part-II not to be filled where applicant seeks deletion of entry relating to himself.

…………………………………………………………….(Perforation)………………………………………...
Registration of Electors Rules, 1960
(Statutory Rules and Order)

Receipt for application

Received the application in Form 7 of **Shri/Shrimati/Kumari ..........................**
**Address.................................................................**
Date.....................

Signature of the officer receiving the application on behalf of the Electoral Registration Officer
(Address).................................

**To be filled in by the applicant.

IV. Reason(s) for objection/*deletion:

V. Declaration:

I hereby declare that the facts and particulars mentioned above are true to the best of my knowledge and belief.

Place:
Date: Signature or thumb impression of the applicant

*Note. — Any person who makes a statement or declaration which is false and which he either knows or believes to be false or does not believe to be true, is punishable under section 31 of the Representation of the People Act, 1950 (43 of 1950).

*Strike out the inappropriate alternative.

Details of action taken
(To be filled by Electoral Registration Officer of the constituency)

The application of Shri/Smt./Km.......................... *objecting to inclusion/* seeking deletion of name of Shri/Smt/Km.............in the electoral roll in Form 7 has been accepted/rejected*.

Detailed reasons for *acceptance [under or in pursuance of rule 18/20/26(4)*] or rejection [under or in pursuance of rule 17/20/26(4)*]:

Place: Signature of Electoral
Date: Registration Officer (Seal of the Electoral Registration Officer)

* Strike out the inappropriate alternative.
£ During continuous updating after final publication of electoral roll.
Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 8
[See rules 13(3) and 26]

Application for correction to particulars entered in electoral roll

<table>
<thead>
<tr>
<th>I. Applicant’s details</th>
<th>Name</th>
<th>Surname (if any)</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Part number of electoral roll:</th>
<th>Serial number in that part:</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Age as on 1st January.........#</th>
<th>Years: Months: Sex (male/female):</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Date of birth, if known:</th>
<th>Day: Month: Year:</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Father’s Name</th>
<th>Mother’s Name</th>
<th>Husband’s Name</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>II. Particulars of place of ordinary residence (Full address):</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>House / Door number:</th>
<th></th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Street/Area/Locality/Mohalla/Road:</th>
<th></th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Town/Village:</th>
<th>Pin Code:</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Tehsil/Taluka/Mandal/Thana:</th>
<th></th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>District:</th>
<th></th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>III. Details of Electors’ photo identity card (if issued, in this or some other constituency)</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Electors’ photo identity card number:</th>
<th></th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Name of the constituency:</th>
<th></th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>IV. Details of entries to be corrected:</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>My name/ Age/Father’s/Mother’s/Husband’s name/Sex/Address/Electors’ photo identity card number may be corrected in terms of information provided in this Form above.</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>Place:</th>
<th>Signature or thumb impression of the elector</th>
</tr>
</thead>
</table>

Note. — Any person who makes a statement or declaration which is false and which he either knows or believes to be false or does not believe to be true, is punishable under section 31 of the Representation of the People Act, 1950 (43 of 1950).

* in case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir.
# Please give the year i.e. 2002, 2003, etc.
* Strike out the inappropriate alternative.
Registration of Electors Rules, 1960
(Statutory Rules and Order)

Receipt for application

Received the application in Form 8 of "Shri/Shrimati/Kumari ...........................................
"Address.................................................................
Date.....................

Signature of the officer receiving the application on behalf of the Electoral Registration Officer
(Address)..............................

**To be filled in by the applicant.

Details of action taken
(To be filled by Electoral Registration Officer of the constituency)

The application of Shri/Smt./Km....................................................for correction of entry in the electoral roll in Form 8 has been accepted/rejected.

Detailed reasons for *acceptance [under or in pursuance of rule 18/20/26(4)] or rejection [under or in pursuance of rule 17/20/26(4)]:

Place: Signature of Electoral Officer (Seal of the Electoral Officer)
Date: Registration Officer

* Strike out the inappropriate alternative.
£ During continuous updating after final publication of electoral roll.
**Application for transposition of entry in electoral roll**

**To**

The Electoral Registration Officer,

-----------------------------Assembly/Parliamentary Constituency.

**Sir,**

I request that the entry in the electoral roll for the above mentioned constituency relating to myself/*person named below should be transposed to the relevant part of the roll in this constituency. Particulars of the entry to be transposed are given below:

<table>
<thead>
<tr>
<th>I. Details of person whose entry is to be transposed:</th>
<th>Name</th>
<th>Surname (if any)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Part number of electoral roll in which his/her name is included:</td>
<td>His/her serial number in that part:</td>
<td>Elector’s photo identity card (if issued) number:</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>*Father’s Name</th>
<th>Surname (if any)</th>
</tr>
</thead>
<tbody>
<tr>
<td><strong>Mother’s Name</strong></td>
<td>Name</td>
</tr>
<tr>
<td><strong>Husband’s Name</strong></td>
<td>Surname (if any)</td>
</tr>
</tbody>
</table>

| II. Particulars of present place of ordinary residence (Full address): |
|---|---|
| House / Door number: | |
| Street/Area/Locality/Mohalla/Road: | |
| Town/Village: | |
| Post Office: | Pin Code: |
| Tehsil/Taluka/Mandal/Thana: | |
| District: | |
| III. Period of continuous residence at the above address on the date of application: | Years: Months: |

<table>
<thead>
<tr>
<th>IV. Part number to which the entry has to be transposed (if known):</th>
<th>Name</th>
<th>Surname (if any)</th>
</tr>
</thead>
<tbody>
<tr>
<td>Part number of electoral roll in which his/her name is included:</td>
<td>His/her serial number in that part:</td>
<td>Elector’s photo identity card (if issued) number:</td>
</tr>
</tbody>
</table>

£ In case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir.

* Strike out the inappropriate alternative.

@ Part V not to be filled where applicant seeks transposition of entry relating to himself.

…………………………………………..(Perforation)……………………………………………

_____________________________________________________________________________
Receipt for application

Received the application in Form 8A of “Shri/Shrimati/Kumari ……………………………………
“Address………………………………………………………………………………………………
Date…………………

Signature of the officer receiving the application on behalf of the Electoral Registration Officer
(Address)………………………………

VI. Declaration:

I hereby declare that the facts and particulars mentioned above are true to the best of my knowledge and belief.

Place: 
Date: 
Signature or thumb impression of the applicant

Note.—Any person who makes a statement or declaration which is false and which he either knows or believes to be false or does not believe to be true, is punishable under section 31 of the Representation of the People Act, 1950 (43 of 1950).

Details of action taken

(To be filled by Electoral Registration Officer of the constituency)

The application of Shri/Smt./Km………………………………….for transposition of entry relating to himself/herself/Shri/Smt./Km…………………. in the electoral roll in Form 8A has been accepted*/rejected*.

Detailed reasons for acceptance or rejection [under rule 26(4)]*:

Place: 
Date: 
Signature of Electoral Registration Officer (Seal of the Electoral Registration Officer)

* Strike out the inappropriate alternative.
**Application for deletion of entry in electoral roll**

**To**  
The Electoral Registration Officer,  
-------------------------------Assembly/Parliamentary Constituency.

Sir,

I submit that the entry relating to the person named below in the electoral roll for the above Constituency is required to be deleted for the reasons stated hereunder:

<table>
<thead>
<tr>
<th>I. Details of person whose entry is to be deleted</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. Title $</td>
</tr>
<tr>
<td>4. Part number of electoral roll in which his/her name is included</td>
</tr>
<tr>
<td>5. His/her serial number in that part</td>
</tr>
<tr>
<td>6. Electors’ Photo Identity Card number</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>II. (a) Details of relation of person whose entry is to be deleted (Father/Mother/Husband)</th>
</tr>
</thead>
<tbody>
<tr>
<td>7. Title $</td>
</tr>
</tbody>
</table>

(b) Relationship with the person whose entry is to be deleted. Father/Mother/Husband:

<table>
<thead>
<tr>
<th>III. Reasons for objection</th>
</tr>
</thead>
<tbody>
<tr>
<td>b) No longer ordinarily resident since</td>
</tr>
<tr>
<td>c) Not entitled to be registered for the reason.</td>
</tr>
</tbody>
</table>

<table>
<thead>
<tr>
<th>IV. a) Objector’s details</th>
</tr>
</thead>
<tbody>
<tr>
<td>16. Title $</td>
</tr>
<tr>
<td>19. Sex (male/female)</td>
</tr>
<tr>
<td>20. Part number of electoral roll in which objector’s name is included</td>
</tr>
<tr>
<td>21. His/her serial number in that part:</td>
</tr>
</tbody>
</table>

b) Details of relation of objector (Father/Mother/Husband)

<table>
<thead>
<tr>
<th>V. Particulars of place of ordinary residence of objector (Full address):</th>
</tr>
</thead>
<tbody>
<tr>
<td>25. House / Door number:</td>
</tr>
<tr>
<td>26. Street/ Mohalla/ Road / Gali:</td>
</tr>
<tr>
<td>27. Area / Locality:</td>
</tr>
<tr>
<td>28. Town / Village:</td>
</tr>
<tr>
<td>29. Post Office:</td>
</tr>
</tbody>
</table>

| 31. Police Station: |
| 32. Tehsil / Taluka*: |
| 33. Block / Mandal (for Village)**: |
| 34. District: |

* in case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir.

§ Sh./Smt./Km./Dr, etc.

* Strike out the inappropriate alternative.

** May not be applicable in Metropolitan Areas.
Registration of Electors Rules, 1960  
(Statutory Rules and Order)

Details of action taken  
*(To be filled by electoral registration officer of the constituency)*

<table>
<thead>
<tr>
<th>Revision identity</th>
<th>Constituency number and name</th>
</tr>
</thead>
<tbody>
<tr>
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</tbody>
</table>

The application of Shri./Smt. /Km…………………………………………for transposition of entry relating to himself/herself /Shri/Smt. /Km…………………………………………in the electoral roll in Form 8A has been accepted / rejected *

**Accepted:**

<table>
<thead>
<tr>
<th>Under rule 26(4) entry of elector is transposed in the electoral roll of the Constituency</th>
<th><strong>Before transposition</strong></th>
<th><strong>After transposition</strong></th>
</tr>
</thead>
<tbody>
<tr>
<td></td>
<td>Serial number</td>
<td>Part number</td>
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<tr>
<td></td>
<td>Serial number allotted</td>
<td>In Part number</td>
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</tbody>
</table>

*Rejected :*

Rejected, under rule 26(4) *

Detailed reasons for acceptance or rejection [under rule 26(4)] * :

Place : 
Date : 
(Seal of the Electoral Registration Officer)

Signature of Electoral Registration Officer

* Strike out the inappropriate alternative.
### VI. Details of objector’s Photo identity Card, if issued, in this or in any other Constituency

<table>
<thead>
<tr>
<th>35. Elector’s Photo Identity Card number</th>
<th>36. Date of issue</th>
</tr>
</thead>
</table>

<table>
<thead>
<tr>
<th>37. Constituency (Assembly / Parliamentary Constituency) Number</th>
<th>Name</th>
</tr>
</thead>
</table>

### VII. Declaration

I hereby declare that the facts and particulars mentioned above are true to the best of my knowledge and belief.

Place:  
Date:

I am submitting the application to the Electoral Registration officer through

(i) Sh. /Smt./Km. (full name and address)  
Or (ii) in person*, / or (iii) by Post*

.......................................................... Signature or thumb impression of objector

Note:– Any person who makes a statement or declaration which is false and which he either knows or believes to be false or does not believe to be true, is punishable under section 31 of the Representation of the People Act, 1950.

*Signature or thumb impression of the person submitting the application.

* Strike out the inappropriate alternative.

£ In case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir.
Registration of Electors Rules, 1960  
(Statutory Rules and Order)  
*For use of registration officer or other officer designated by him*

<table>
<thead>
<tr>
<th>Details of acknowledgement receipt issued to the applicant.</th>
</tr>
</thead>
</table>

**Details of acknowledgement**  
(To be filled by Officer receiving the application)

<table>
<thead>
<tr>
<th>Receipt number:</th>
<th>Signature of Officer receiving the application</th>
</tr>
</thead>
<tbody>
<tr>
<td>Date of receipt:</td>
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</table>

Remarks, if any, of the Officer receiving the application:

Application received by:  

Name of Officer :  

Designation*:  

Place :  

Date  

Signature of Officer receiving the application.

* Electoral Registration Officer/Assistant Electoral Registration Officer
**Registration of Electors Rules, 1960**
(Statutory Rules and Order)

**FORM 9**

[See rules 15 and 16]

**List of applications for inclusion of names received in Form 6**

<table>
<thead>
<tr>
<th>Designated location identity (where applications have been received)</th>
<th>Constituency (Assembly/Parliamentary Constituency):</th>
<th>Revision identity</th>
</tr>
</thead>
<tbody>
<tr>
<td>1. List number&lt;sup&gt;@&lt;/sup&gt; 2. Period of receipt of applications (covered in this list)</td>
<td>From date</td>
<td>To date</td>
</tr>
<tr>
<td></td>
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</tbody>
</table>

3. Place of hearing

<table>
<thead>
<tr>
<th>Serial number&lt;sup&gt;$&lt;/sup&gt; of application</th>
<th>Date of receipt</th>
<th>Name of claimant</th>
<th>Name of Father / Mother / Husband and (Relationship)&lt;sup&gt;#&lt;/sup&gt;</th>
<th>Place of residence</th>
<th>Date of hearing*</th>
<th>Time of hearing*</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6(a)</td>
<td>6(b)</td>
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<sup>€</sup> In case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir

<sup>@</sup> For this revision for this designated location

* Place, time and date of hearing as fixed by electoral registration officer

<sup>$</sup> Running serial number is to be maintained for each revision for each designated location

<sup>#</sup> Give relationship as F= Father, M=Mother and H=Husband within brackets i.e. (F), (M), (H)

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Continued in page…….
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Page number……………..
**Registration of Electors Rules, 1960**  
*(Statutory Rules and Order)*

**FORM 10**  
*[See rules 15 and 16]*  
*List of applications for objection to inclusion of names received in Form 7*

<table>
<thead>
<tr>
<th>Designated location identity (where applications have been received)</th>
<th>Constituency (Assembly/Parliamentary Constituency):</th>
<th>Revision identity:</th>
</tr>
</thead>
<tbody>
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</table>

1. List number\(^{iii}\)  
2. Period of receipt of applications (covered in this list)  
   From date  
   To date  
   ____/____/____  
   ____/____/____

3. Place of hearing:

<table>
<thead>
<tr>
<th>Serial number(^{5}) of application</th>
<th>Date of receipt</th>
<th>Name (in full) of objector</th>
<th>Particulars of name objected to</th>
<th>Reasons in brief for objection</th>
<th>Date of hearing*</th>
<th>Time of hearing*</th>
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</thead>
<tbody>
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<td>1</td>
<td>2</td>
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</table>

\(^{\text{iii}}\) In case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir.  
\(^{\text{iv}}\) For this revision for this designated location.  
* Place, time and date of hearing as fixed by electoral registration officer.  
\(^{5}\) Running serial number is to be maintained for each revision for each designated location.  

Date of exhibition at Electoral Registration Officer’s Office under rule 16(b)
### Registration of Electors Rules, 1960
(Statutory Rules and Order)

<table>
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<th>3</th>
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</table>

Page number…………….
Registration of Electors Rules, 1960  
(Statutory Rules and Order)

FORM 11  
[See rules 15 and 16]

List of applications for objection to particulars in entries in electoral roll received in Form 8

<table>
<thead>
<tr>
<th>Designated location identity (where applications have been received)</th>
<th>Constituency (Assembly/Parliamentary Constituency):</th>
<th>Revision identity:</th>
</tr>
</thead>
</table>

1. List number\(^{\text{a}}\)  
2. Period of receipt of applications (covered in this list)  
   From date To date  
   \[____/____/____ \quad ____/____/____\]

3. Place of hearing*  

<table>
<thead>
<tr>
<th>Serial number(^{\text{b}}) of application</th>
<th>Date of receipt</th>
<th>Name (in full) of elector objecting</th>
<th>Particulars of entry objected to</th>
<th>Nature of objection</th>
<th>Date of hearing*</th>
<th>Time of hearing*</th>
</tr>
</thead>
<tbody>
<tr>
<td>1</td>
<td>2</td>
<td>3</td>
<td>4</td>
<td>5</td>
<td>6</td>
<td>7(a)</td>
</tr>
</tbody>
</table>

\(^{\text{a}}\) In case of Union territories having no Legislative Assembly and the State of Jammu and Kashmir.  
\(^{\text{b}}\) For this revision for this designated location.  
* Place, time and date of hearing as fixed by electoral registration officer.  
\(^{\text{c}}\) Running serial number is to be maintained for each revision for each designated location.

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Continued in page……
## Registration of Electors Rules, 1960
*(Statutory Rules and Order)*

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</table>

Footnote: The principal rules were notified vide number S.O. 2750, dated the 10th November, 1960 and subsequently amended *vide* number, —

(1) S.O. 2315, dated the 21st September, 1961.
(2) S.O. 2791, dated the 24th September, 1961.
(3) S.O. 2577, dated the 6th September, 1963.
Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 12
[See rule 19(f)(i)]
Notice of hearing of a claim

Duplicate
(Office Copy)
To
(Full name
and address
of claimant)

Reference:……..Claim No. ………………….. …

Take notice that your claim for the inclusion of your name in the electoral roll will be heard
at................ (place) at......O'clock on the........day of.............20 . You are directed to be present at
the hearing with such evidence as you may like to adduce.

Place………………
Date………………

………………………………
Electoral Registration Officer.

FORM 12
[See rule 19(f)(i)]
Notice of hearing of a claim

Original
(To be served on the claimant)

To
(Full name and address of claimant)

Reference:_______ Claim No…………………………

Take notice that your claim for the inclusion of your name in the electoral roll will be heard
at..................... (place) at........ O'clock on the........................ day of...........20 . You are
directed to be present at the hearing with such evidence as you may like to adduce.

Place……………………
Date……………………

………………………………
Electoral Registration Officer.

CERTIFICATE OF SERVICE OF NOTICE
Received notice of the date of hearing

Date………………

Certified that the notice on the claimant has been duly served by me this........day of........on
(name)........ personally/by affixation on residence.

Place………………
Date………………

………………………………
Serving Officer.

N.B.—If this notice is served by post, attach the receipt here.
Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 13
[See rule 19(f)(b)(ii)]
Notice to the objector

Duplicate
(Office Copy)

To
(Full name and address of objector)

Reference:________________ Objection No. .........................

Take notice that your objection to the inclusion of the name of—

........................................
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........................................

will be heard at.................... (place) at......O'clock on the ........day of.................20 . You are directed to be present at the hearing with such evidence as you may like to adduce.
Place............
Date............

........................................
Electoral Registration Officer.

__________________________

Original
(To be served on the objector)

To
(Full name and address of objector)

Reference:______________ Objection No..........................

Take notice that your objection to the inclusion of the name of—

........................................
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........................................

will be heard at...............(place) at......O'clock on the .........day of.................20 . You are directed to be present at the hearing with such evidence as you may like to adduce.
Place............
Date............

........................................
Electoral Registration Officer.
REGISTRATION OF ELECTORS RULES, 1960
(Statutory Rules and Order)

CERTIFICATE OF SERVICE OF NOTICE
Received notice of the date of hearing

Date.................                      ..................
Objector

Certified that the notice on the objector has been duly served by me this.............day of........on (name)........personally/by affixing on residence.

Place.............
Date.............

.........................
Serving Officer.

N.B.—If this notice is served by post, attach the receipt here.
Registration of Electors Rules, 1960
(Statutory Rules and Order)

FORM 14

[See rule 19(1)(b)(ii)]

[Notice to the person in respect of whom objection has been made]

Duplicate
(Office Copy)

To
(Full name and address
of person
objected to)

Reference: ______ Objection No.

Take notice that the objection to the inclusion of your name at Serial No. in Part........ of the electoral roll
for.............. constituency filed by (Full name...........)
and address of ................. objector)

will be heard at..................(place) at...........O'clock on the...........day of ...... 19 . You are directed to be present
at the hearing with such evidence as you may like to adduce. The grounds of objection (in brief) are:

(a) ...........................................
(b) ...........................................
(c) ...........................................

Place............... Date..............

Electoral Registration Officer.
CERTIFICATE OF SERVICE OF NOTICE
Received notice of the date of hearing

Date..........................

Person objected to

Certified that the notice on the person, the entry relating to whose name has been objected to, has been duly served by me this........ day of........ on (name)........personally / by affixation on residence.

Place.............
Date.............

Serving Officer.

N.B.—If this notice is served by post, attach the receipt here.

FORM 15
[See rule 19(1)(b)(iii)]
Notice of hearing of an objection to particulars in an entry

Duplicate
(Office copy)

To

(Full name and address of objector)

Reference:—Objection No. .................................................................

Take notice that your objection to certain particulars in the entry relating to you will be heard at........ (place) at...........O'clock on the.............day of ...... 19 . You are directed to be present at the hearing with such evidence as you may like to adduce.

Place.............
Date.............

Electoral Registration Officer.

FORM 15
[See rule 19(1)(b)(iii)]
Notice of hearing of an objection to particulars in an entry

Original
(To be served on the objector)

To

(Full name and address of objector)

Reference:—Objection No. .................................................................

Take notice that your objection to certain particulars in the entry relating to you will be heard at........ (place) at...........O'clock on the.............day of ...... 19 . You are directed to be present at the hearing with such evidence as you may like to adduce.

Place.............
Date.............

Electoral Registration Officer.
Registration of Electors Rules, 1960
(Statutory Rules and Order)
CERTIFICATE OF SERVICE OF NOTICE
Received notice of the date of hearing

Date.................... objector

Certified that the notice on the objector has been duly served by me this.................day of................on (name)........ personally/by affixation on residence.

Place....................
Date....................

Serving Officer.

N.B.—If this notice is served by post, attach the receipt here.

_______________________________________________________________________________

1[FORM 16
[See rule 22(1)]
Notice of final publication of electoral roll

It is hereby notified for public information that the list of amendments to the draft electoral roll for the..................... constituency has been prepared with reference to.............as the qualifying date and in accordance with the Registration of Electors Rules, 1960. A copy of the said roll together with the said list of amendments has been published and will be available for inspection at my office.

.......................Electoral Registration Officer.

Place....................
Date.................... (Address)....................

________________________________________________________________________________

FORM 17
[See rule 30]
Application for inclusion of name in the electoral roll for a local authorities' constituency

To

The Electoral Registration Officer,
..................... (Local Authorities) Constituency.

Sir,

I am a member of ................which is a constituent local authority exercising jurisdiction within the limits of the........local authorities' constituency. I am therefore entitled to be registered as an elector in the said constituency, and request that my name be included in the electoral roll thereof.

My address is: 

____________________

Yours faithfully,
FORM 18
(See rule 31)
Claim for inclusion of name in the electoral roll for a graduates' constituency

To
The Electoral Registration Officer,
................. (graduate) Constituency.

Sir,

I request that my name be registered in the electoral roll for the.................(graduate's) Constituency.

The particulars are:

Name (in full)................................................................. Sex
Father's/Mother's/Husband's name (in full) .................................................................
Qualification
Occupation
House address (Place of ordinary residence)
House No.
Street/Mohalla
Town/Village
Post Office
Police Station/Tehsil/Taluka/Mouza
District
Age

2. *I am a graduate of the.................University having passed the degree/diploma examination in the year ........

OR

*I am in possession of a diploma/certificate in.................which is a qualification equivalent to that of a graduate of a University in India having passed the examination for the diploma/certificate in the year...........................................

3. In support of my claim as being a graduate/in possession of the above diploma/certificate. I submit herewith..............................

4. **My name has not been included in the electoral roll for this or any other graduates' constituency.

OR

**My name has been included in the electoral roll for the.................graduates' constituency under the address given below and I request that it be deleted from that roll:—

..............................

..............................

5. I declare that I am a citizen of India and that all the particulars given above are true to the best of my knowledge.

Place
Date

Signature of claimant.

NOTE: Any person who makes a statement or declaration which is false and which the either knows or believes to be false or does not believe to be true is punishable under section 31 of the Representation of the People Act, 1950.

*Strike out the paragraph not applicable.
**Strike off the inappropriate alternative.

Registration of Electors Rules, 1960
(Statutory Rules and Order)

Intimation of action taken

The application in Form 18 of Shri/Shrimati/Kumari........address................................................…..........has been—

(a) accepted and the name of Shri/Shrimati/Kumari.............has been registered at Serial No.....in Part No..............

(b) rejected for the reason.................................................................

Date.....................

Electoral Registration Officer.
(Address)....................

Receipt for application

Received the application in Form 18 from Shri/Shrimati/Kumari*..............address*.........

Date.............

Electoral Registration Officer.
(Address)....................

*To be filled in by the applicant.
Claim for inclusion of name in the electoral roll for a teachers’ constituency

To

The Electoral Registration Officer,

.................................................(Teachers') Constituency.

Sir,

I request that my name be registered in the electoral roll for the...........................................(teachers') Constituency.

The particulars are:

Name (in full)........................................... Sex.......................................
Father's/Mother's/Husband's name (in full)................................................................................
House address (Place of ordinary residence):—

House No...........
Street/Mohalla...........
Town/Village...........
Post Office...........

Police Station/Tehsil/Taluka/Mouza ..............................................................................................
District ...........................................................................................................................................
Age ...................................................................................................................................................

2. During the last six years I have been engaged in teaching for a total period of more than three years as follows:--

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<th>Name of Educational Institution</th>
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In support of the above I submit herewith..................................................................................

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3. *My name has not been included in the electoral roll for this or any other teachers' constituency. OR

*My name has been included in the electoral roll for the.............teachers’ constituency under the address given below and I request that it be deleted from that roll:—

..................................................................................................................................................
..................................................................................................................................................

4. I declare that I am a citizen of India and that all the particulars given above are true to the best of my knowledge and belief.

Place..............
Date..............

Signature of claimant.

NOTE:-Any person who makes a statement or declaration which is false and which he either knows or believes to be false or does not believe to be true is punishable under section 31 of the Representation of the People Act, 1950.

*Strike out the paragraph not applicable.

Intimation of action taken

The application in Form 19 of Shri/Shrimati/Kumari………………………………………………………………………
address……………………………………………………………………………………………………………………………………
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(a) accepted and the name of Shri/Shrimati/Kumari…………………………………………………………………………
has been registered at Serial No…………………………………………………………………………………………..
in Part No…………………………………………………………………………………………………………………………

(b) rejected for the reason…………………………………………………………………………………………………………

Date..............

Electoral Registration Officer
(Address)....................

…………..…………………………………......................(Perforation)………………………………............................

Receipt for application

Received the application in Form 19 from Shri/Shrimati/Kumari*………………………………………………………………
address*……………………………………………………………………………………………………………………………………

Date....................

Electoral Registration Officer
(Address)....................

*To be filled in by the applicant.